

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
- Petitioner : Coastal Energen Private Limited (CEPL)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.

Petition No. 162/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
- Petitioner : IL & FS Tamil Nadu Power Co. Ltd. (IL&FS)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.
- Date of Hearing : 15.11.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, CEPL & IL&FS
Shri Hemant Singh, Advocate, CEPL & IL&FS
Shri Lakshyajit Singh Bagdwal, Advocate, CEPL & IL&FS
Ms. Lavanya Panwar, Advocate, CEPL & IL&FS
Ms. Roberta Ruth Elvin, Advocate, CEPL & IL&FS
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO



Record of Proceedings

During the course of hearing, the learned senior counsel for the Petitioners and the learned counsel for the Respondent, TANGEDCO made their respective submissions in the matters.

2. Considering the request of the learned senior counsel for the Petitioners, the Commission permitted the Petitioners to file an additional affidavit containing the calculation / computation of the actual Energy Charge Rates (ECR) as claimed along with supporting documents/details thereof within **two weeks**. The Commission directed the Petitioners to file the following information/details within in two weeks:

(a) Beneficiary-wise quantum of power tied up during the period from 6.5.2022 to till date, as per the following proforma:

S. No.	Beneficiary	Quantum of Power (MW)	Type of PPA (Long / Medium / Short Term)	PPA Duration	PPA signed date	PPA Duration		Remarks, if any
						From	To	

(b) Details of coal i.e. quantity, GCV and cost (detailed break up of cost of coal, transportation, loading, unloading, handling charges and other charges, if any) etc. received from various sources i.e. import, linkage coal, coal vailed under shakti scheme, e-auction and open market, etc., during the period from 6.5.2022 to till date, along with the supporting documents.

(c) Day-wise and beneficiary-wise details of declared capacity, scheduled energy during the period from 6.5.2022 to till date.

(d) Day-wise energy produced and supplied to each beneficiary as per the following proforma during the period from 6.5.2022 to till date:

S. No.	Date	Total generation (MUs)	Ex-bus injection (MUs)	Energy supplied to beneficiary 1 (MUs)	Energy supplied to beneficiary 2 (MUs)	.	.	Energy sold in power exchange (MUs)	Revenue generated through Energy sold in power exchange (Rs.)

(e) Day-wise details of secondary oil procured, GCV, cost, consumed, etc., during the period from 6.5.2022 to till date, along with supporting documents.

3. The Respondent, TANGEDCO was given a liberty to file its comments on the ECR claims and the supporting details as furnished by the Petitioners, if any, within a **week** with copy to the Petitioners, who may file their response thereof, if any, within a **week** thereafter.

4. The Petitions shall be listed for hearing for the limited aspect of ECR claims of the Petitioners on 15.12.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**